



Government of Jammu and Kashmir  
**Department of Law, Justice and Parliamentary Affairs**  
Civil Secretariat Jammu.

No.LD(Notary)2006/Misc  
Dated.1.1.2019

### **Press Notice**

Advertisement notice along with memorials inviting applications from eligible advocates of the State of Jammu and Kashmir for appointment as notary in the State has been uploaded on the website of law department i.e [www.jklaw.nic.in](http://www.jklaw.nic.in)

The last date of receipt of hard copy of the application/form has been fixed as 21.01.2019.

(Khursheed Ahmad Bhat)  
Deputy Legal Remembrancer,  
Department of LJ&PA

Copy to:-

1. Director Information, J&K for information with a request to give wide publicity to the notice in two each leading dailies of the State both in Srinagar as well as in Jammu.

## PROCEDURE FOR APPOINTMENT OF NOTARY PUBLIC

### Application for appointment as a Notary.

As per Rule 4(1) of Notaries Rules, 1956, a person may make an application (in original) for appointment as a notary (hereinafter called "the applicant"), through the concerned District Judge or the Presiding Officer of the Court or Tribunal where he/she practices as an Advocate.

### The Address to whom the application has to be sent

( Khursheed Ahmad Bhat)  
Deputy Legal Remembrancer  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat, Jammu -180001.

**Form I** meant for those Advocates who have

(a) Practice experience of at least 10 years i.e. 10 years' experience from the date of the enrolment in the concerned Bar Council.

(b) Practice experience of at least for 07 years for those belonging to Scheduled Castes/Scheduled Tribes/Other Backward Classes/Woman i.e. 07 years' experience from the date of the enrolment in the concerned Bar Council.

**Form II** meant for those Retired Government Officers who had been

(a) A member of the Indian Legal Service under the Central Government, or

(b) He had been at least for 10 years,-

(i) A member of Judicial Service; or

(ii) Held an office under the Central Government or a State Government requiring special knowledge of law after enrolment as an Advocate; or

(iii) Held an office in the department of Judge Advocate General or in the legal department of the armed forces.

### **Documents to be attached with the Application Form:-**

- (i) An Attested copy of the Matriculation Certificate( for date of birth);
- (ii) An Attested copy of the Original Graduation Degree Certificate;
- (iii) An Attested copy of the Original LLB Degree Certificate;
- (iv) An Attested copy of the Enrolment Certificate issued from the concerned Bar Council;

  
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